

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.221 – IA/16(AHM)2023
ITEM No.222 – IA/1162(AHM)2023
in
CP(IB) 184 of 2018

Proceedings under Section 7 IBC

IN THE MATTER OF:

Indian Overseas Bank
V/s
AMW Motors Ltd

.....Applicant

.....Respondent

Order delivered on: 22/04/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Anal Shah, Adv.
, Ms. Bhumi Gandhi, Adv. for Ms. Maithili Mehta, Adv.
For the Respondent : Mr. Dhruvad Vaghani, Adv. a.w. Advocates
Mr. Rishabh Sethi, & Mr. Gaurav Jain and Mr. Ajiz M K
i/b. Lex Aeterna Practices for R-2

ORDER

IA/16(AHM)2023

Liquidator is directed to examine the claim and file a fresh reply.

IA/1162(AHM)2023

Ld. Counsel for the applicant stated that the matter has been appealed before the Hon'ble NCLAT.

List the matter on 05.06.2024

Sd/-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

Sd/-

CHITRA HANKARE
MEMBER (JUDICIAL)